



Reserve Bank of India
Department of Statistics and Information Management
(International Investment Position Division)
Survey of Foreign Collaboration in Indian Industry
Reference Period: 2019-20 to 2020-21

Survey Year: **2021**

Reference Period: **2019-20 to 2020-21**

Read the Instruction carefully before filling the form

[Go to 'Instruction' >>](#)

RESERVE BANK OF INDIA
Department of Statistics and Information Management
(International Investment Position Division)

Survey of Foreign Collaboration in Indian Industry
Reference Period: April - March: 2019-20 to 2020-21

The completed survey schedule should be e-mailed to fcs@rbi.org.in by **August 20, 2021**
For any query / clarification, kindly contact our helpdesk at:
Tel: (022) - 26578510
e-mail: fcsquery@rbi.org.in

Postal Address:

The Director
International Investment Position Division
Department of Statistics and Information Management
Reserve Bank of India
C-9, 5th floor, Bandra-Kurla Complex, Bandra (E)
Mumbai - 400 051.

Definition

Foreign Subsidiary:

An Indian company is called as a **Foreign Subsidiary** if a non-resident investor owns more than 50% of the voting power/equity capital OR Where a non-resident investor and its subsidiary(s) combined own more than 50% of the voting power/equity capital of an Indian enterprise.

Foreign Associate

An Indian company is called as **Foreign Associate** if non-resident investor owns at least 10% and no more than 50% of the voting power/equity capital OR Where non-resident investor and its subsidiary(s) combined own at least 10% but no more than 50% of the voting power/equity capital of an Indian enterprise.

Pure Technical Collaboration

An Indian company is said have Pure Technical Collaboration if the company has only foreign technical collaboration and have not received any foreign direct investment.

General Instructions:

- 1] This Worksheet consists of two more sheets where information is to be reported
- 2] The figures to be given should correspond to the fiscal year, viz. , from April 1 to March 31.
- 3] For items where accurate figures cannot be furnished, reasonable estimates may be provided.
- 4] Please use separate sheet if additional space is required for furnishing information on any item(s).
- 5] Please write "N.A." against items where are not applicable.
- 6] Please write "D.N.A." against items where details are not available
- 7] Registered office of a company should send a consolidated return for all its offices in India.

Specific Instructions for Filling-in the Survey Schedule:

- Note 1 : The information should relate to foreign currency loans directly obtained from private/official agencies abroad
- Note 2 : Please indicate payments made for imports during the year.
- Note 3 : Please indicate the export receipts realised during the year.
- Note 4 : Gross profits = Profits after depreciation but before providing for tax and interest.

Note 5 : Net profits = Gross profits - (Tax + Interest)

Note 6 : Total capital employed = Total assets (net of depreciation) - Accumulated losses

Note 7 : Net worth = Paid up capital + Free reserves & surplus

Note 8 : Examples of export Restrictive Clauses :

- (i) Total ban on exports.
- (ii) Prohibition of exports to collaborator's country.
- (iii) Prohibition of exports to countries in which the collaborator operates through branches/subsidiaries or is having similar collaboration agreement.
- (iv) Permission of collaborator for exports.
- (v) Exports only through collaborator/his agents/distributors.
- (vi) Prohibition on the use of trademarks for exports.
- (vii) Restriction on exports prices.

[*Read Technical Instruction >>*](#)

RESERVE BANK OF INDIA

Department of Statistics and Information Management

(International Investment Position Division)

Survey of **Foreign Collaboration in Indian Industry**

Revised Technical Instructions:

Please read the guidelines/definitions carefully before filling-in the return.

[**Tips while filing the form:** Use [Tab] or [Enter] to navigate through the fields while filing the form.]

1. The company **must use the latest survey schedule** which is in **.xls format** without any macros.
2. The company is required to save the survey schedule in Excel 97-2003 workbook i.e. in **.xls format only**.
3. In order to save the survey schedule in .xls format, follow the below-mentioned steps:
 - a. Go to **Office Button / File → Save As → Save As type**
 - b. Select **“Excel 97-2003 Workbook”** and **Save** the survey schedule in **.xls format**.
4. The company must use the .xls format of the survey schedule provided by RBI and requested not to incorporate any macro in the survey schedule while submitting the same.
5. Please note that survey schedule submitted in any other format (other than .xls format) will be auto rejected by the system.
6. Filled-in the Excel based **FCS schedule** should be sent by email at fcs@rbi.org.in by **August 20**. Any other attachment should not be forwarded along with the **FCS survey** schedule.
7. After sending the filled Excel based **FCS survey** schedule to fcs@rbi.org.in, you will receive an acknowledgement. Ensure that you have received a successful processing acknowledgement. If some error is mentioned in the acknowledgement rather than successful processing statement, then you are required to resubmit the form by rectifying the mentioned error.

Click on below button to 'Start filling the form'

Start filing the form>>

<< Go to 'Welcome' page



Go to 'Part-III' >>

RESERVE BANK OF INDIA
Department of Statistics and Information Management
(International Investment Position Division)
Survey of Foreign Collaboration in Indian Industry
Reference Period: 2019-20 to 2020-21 (April - March)

(To be filled in by Indian companies which has foreign capital participation or has entered into a collaboration agreement with a foreign concern)

PART-I
Company Profile

Block-1: Company Profile

1. Company Name & Address

(i) Name of the Company	<input type="text"/>
(ii) CIN No. (Given by Ministry of Corporate Affairs)	<input type="text"/>
(iii) Registered Address	<input type="text"/>
	<input type="text"/>
(iv) City	<input type="text"/>
(v) State	<input type="text"/>
(vi) Pin	<input type="text"/>

2. Contact Details

(i) Name	<input type="text"/>
(ii) Designation	<input type="text"/>
(iii) Tel. No.	<input type="text"/>
(iv) Fax. No.	<input type="text"/>
(v) Email	<input type="text"/>

3. Type of Organisation (Select from List)

4. Identification of Reporting Company (In terms of Inward FDI)
(see Instructions)

5. Economic Activity (Select from List)

PART-II
Financial Particulars

Block-2: Information on Financial Particulars

(Amount in Rupees thousand)

Particulars	end-March'2020	end-March'2021
1.Total equity capital (paid-up)		
2. Foreign participation in equity capital (2(a) + 2(b))	0.00	0.00
(2a) Foreign equity (10% and above equity holding) investment at face value		
(2b) Foreign equity (below 10% equity holding) investment at face value		

Block-3: Amount of Equity shares issued to foreign collaborator during the reference period*(Amount in Rupees thousand)*

Name of foreign collaborator	Name of the Country	2019-20	2020-21
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
3	Select: Country		
4	Select: Country		
5	Select: Country		
6	Select: Country		
7	Select: Country		
8	Select: Country		
9	Select: Country		
10	Select: Country		

Block-4: Loans/Grants obtained from Foreign Collaborators during the reference period*(Amount in Rupees thousand)*

Name of foreign collaborator	Name of the Country	2019-20	2020-21
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
3	Select: Country		
4	Select: Country		
5	Select: Country		
6	Select: Country		
7	Select: Country		
8	Select: Country		
9	Select: Country		
10	Select: Country		

Block-5: Interest on and Repayments of Foreign Currency Loans *(see note 1)**(Amount in Rupees thousand)*

Particulars	2019-20	2020-21
1. Interest on foreign currency loans remitted during the year		
2. Fresh loans availed during the year		
3. Loans repaid during the year		
4. Foreign currency loans outstanding(end-March)		

Block-6: Remittances to foreign collaborator(s) (country-wise)*(Amount in Rupees thousand)*

6(a) Know-how Fee (for consultancy /Technology transfer)			
Name of foreign collaborator	Name of the Country	2019-20	2020-21
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
3	Select: Country		
4	Select: Country		
5	Select: Country		
6	Select: Country		
7	Select: Country		
8	Select: Country		
9	Select: Country		
10	Select: Country		
11	Select: Country		
12	Select: Country		
13	Select: Country		
14	Select: Country		

15	Select: Country		
16	Select: Country		
17	Select: Country		
18	Select: Country		
19	Select: Country		
20	Select: Country		
Total		0.00	0.00

(Amount in Rupees thousand)

6(b) Royalty				
	Name of foreign collaborator	Name of the Country	2019-20	2020-21
1	(Name of foreign collaborator)	Select: Country		
2		Select: Country		
3		Select: Country		
4		Select: Country		
5		Select: Country		
6		Select: Country		
7		Select: Country		
8		Select: Country		
9		Select: Country		
10		Select: Country		
11		Select: Country		
12		Select: Country		
13		Select: Country		
14		Select: Country		
15		Select: Country		
16		Select: Country		
17		Select: Country		
18		Select: Country		
19		Select: Country		
20		Select: Country		
21		Select: Country		
22		Select: Country		
23		Select: Country		
24		Select: Country		
25		Select: Country		
26		Select: Country		
27		Select: Country		
28		Select: Country		
29		Select: Country		
30		Select: Country		
Total			0.00	0.00

(Amount in Rupees thousand)

6(c) Payments made for use of Brand-name and Trade-mark				
	Name of foreign collaborator	Name of the Country	2019-20	2020-21
1	(Name of foreign collaborator)	Select: Country		
2		Select: Country		
3		Select: Country		
4		Select: Country		
5		Select: Country		
6		Select: Country		
7		Select: Country		
8		Select: Country		
9		Select: Country		

10	Select: Country		
Total		0.00	0.00

(Amount in Rupees thousand)

6(d) Dividend

Name of foreign collaborator	Name of the Country	2019-20	2020-21
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
3	Select: Country		
4	Select: Country		
5	Select: Country		
6	Select: Country		
7	Select: Country		
8	Select: Country		
9	Select: Country		
10	Select: Country		
Total		0.00	0.00

(Amount in Rupees thousand)

6(e) Others *(Please specify)*

Name of foreign collaborator	Name of the Country	2019-20	2020-21
1 (Name of foreign collaborator)	Select: Country		
2	Select: Country		
3	Select: Country		
4	Select: Country		
5	Select: Country		
6	Select: Country		
7	Select: Country		
8	Select: Country		
9	Select: Country		
10	Select: Country		
11	Select: Country		
12	Select: Country		
13	Select: Country		
14	Select: Country		
15	Select: Country		
16	Select: Country		
17	Select: Country		
18	Select: Country		
19	Select: Country		
20	Select: Country		
21	Select: Country		
22	Select: Country		
23	Select: Country		
24	Select: Country		
25	Select: Country		
26	Select: Country		
27	Select: Country		
28	Select: Country		
29	Select: Country		
30	Select: Country		
31	Select: Country		
32	Select: Country		
33	Select: Country		
34	Select: Country		

35	Select: Country		
36	Select: Country		
37	Select: Country		
38	Select: Country		
39	Select: Country		
40	Select: Country		
41	Select: Country		
42	Select: Country		
43	Select: Country		
44	Select: Country		
45	Select: Country		
46	Select: Country		
47	Select: Country		
48	Select: Country		
49	Select: Country		
50	Select: Country		
51	Select: Country		
52	Select: Country		
53	Select: Country		
54	Select: Country		
55	Select: Country		
56	Select: Country		
57	Select: Country		
58	Select: Country		
59	Select: Country		
60	Select: Country		
Total		0.00	0.00

Block-7: Import and Export during the period (see Note 2 and Note 3)

(Amount in Rupees thousand)

Imports	2019-20	2020-21
7.1 Total value of imports (on c.i.f basis) (see Note 2)		
<i>Of which:</i>		
7.1.1 Imports from foreign parent/associate/collaborator		
7.1.2 Imports under collaboration arrangement		
Exports	2019-20	2020-21
7.2 Total Value of export (on f.o.b basis) (see Note 3)	0.00	0.00
7.2.1 Export of goods, <i>Of which:</i>		
7.2.1.1 Export of goods produced under foreign collaboration agreements		
7.2.1.2 Exports to/on behalf of/through foreign collaborator/associate		
7.2.2 Export of services and other foreign exchange earnings, <i>Of which:</i>		
7.2.2.1 Exports to foreign collaborator/associate		

Block-8: Information on financial particulars during the period

(Amount in Rupees thousand)

Items	2019-20	2020-21
8.1 Total Sales		
8.2 Gross profits (see Note 4)		
8.3 Net profits (see Note 5)		
8.4 Total Distributed profits (equity & preference dividend)		
8.5 Total capital employed (see Note 6)		
8.6 Net worth (see Note 7)		

Block-9: Distribution of Expenditure during the period

(Amount in Rupees thousand)

Items	2019-20	2020-21
<i>Of which:</i>		
9.1 Cost of raw material used (for manufacturing companies)		
9.2 Compensation to employees		
9.3 Research & Development (R&D) Expenditure		

Block-10: *Distribution of Share in R&D Expenditure* during the period

Items	2019-20	2020-21
<i>Of which:</i>		
10.1 R & D due to foreign collaborations (%)		
10.2 Adaptation/upgradation/ absorption of product/ process technology received under collaboration (%)		
10.3 Development of new product (process)/ modification (%)		
10.4 Outsourced Research (%)		

(Please provide details of Foreign Collaboration Agreement(s) in Part-III Sheet)

[Go to 'Part-III' >>](#)

Block-11: Details of Foreign Collaboration Agreement(s) in force during the 2019-20 and 2020-21 (April - March)

11(a) Whether your Company has foreign technical collaboration agreements during the reference period

11(b) Total Number of foreign technical collaboration agreements during the reference period

Agreement-1

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

4. Type of Collaboration Agreement *(select option)*

5. Month of first approval of collaboration agreement *(mm/yyyy)*

6. Total Period of agreement *(in case of technical collaboration)*

Years:	No. of Years	Months:	Months
--------	--------------	---------	--------

7. Type of assets transferred *(select option)*

8a) Rate of royalty, if any *(in %)*

8b) How is the Royalty payable? *(select option)*

9a) Amount of Lump sum/technical fees, if any, *(Amt in Rs '000)*

9b) How is Lump-sum/ Technical fees payable? *(select option)*

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8)*?

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Agreement-2

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

4. Type of Collaboration Agreement *(select option)*

5. Month of first approval of collaboration agreement *(mm/yyyy)*

6. Total Period of agreement *(in case of technical collaboration)*

Years:	No. of Years	Months:	Months
--------	--------------	---------	--------

7. Type of assets transferred *(select option)*

8a) Rate of royalty, if any *(in %)*

8b) How is the Royalty payable? *(select option)*

9a) Amount of Lump sum/technical fees, if any, *(Amt in Rs '000)*

9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

Select

10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8)* ?

Select

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

Select: Other Restrictions

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

Agreement-3

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

Select: Country

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

Select

4. Type of Collaboration Agreement *(select option)*

Select: Type of Agreement

5. Month of first approval of collaboration agreement *(mm/yyyy)*

6. Total Period of agreement *(in case of technical collaboration)*

Years: No. of Years Months: Months

7. Type of assets transferred *(select option)*

Select: Type of Asset

8a) Rate of royalty, if any *(in %)*

8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, *(Amt in Rs '000)*

9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

Select

10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8)* ?

Select

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

Select: Other Restrictions

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

Agreement-4

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

Select: Country

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

Select

4. Type of Collaboration Agreement *(select option)*

Select: Type of Agreement

5. Month of first approval of collaboration agreement (<i>mm/yyyy</i>)	<input type="text"/>				
6. Total Period of agreement (<i>in case of technical collaboration</i>)	<table border="1"> <tr> <td>Years:</td> <td>No. of Years</td> <td>Months:</td> <td>Months</td> </tr> </table>	Years:	No. of Years	Months:	Months
Years:	No. of Years	Months:	Months		
7. Type of assets transferred (<i>select option</i>)	Select: Type of Asset				
8a) Rate of royalty, if any (<i>in %</i>)	<input type="text"/>				
8b) How is the Royalty payable? (<i>select option</i>)	Select: Royalty Payable				
9a) Amount of Lump sum/technical fees, if any, (<i>Amt in Rs '000</i>)	<input type="text"/>				
9b) How is Lump-sum/ Technical fees payable? (<i>select option</i>)	Select: Lump Sum/ Technical Fees				
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select				
10b) <i>If Yes, please Specify.</i>	<input type="text"/>				
11a) Whether there are any export restrictive clauses in the agreement (<i>see Note 8</i>) ?	Select				
11b) <i>If Yes, please Specify.</i>	<input type="text"/>				
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions				
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select				

Agreement-5

1. Name of the Foreign Collaborator	<input type="text"/>				
2. Country of the Foreign Collaborator (<i>select option</i>)	Select: Country				
3. Is Foreign Collaborator related to foreign parent of the company? (<i>for technical collaboration</i>)	Select				
4. Type of Collaboration Agreement (<i>select option</i>)	Select: Type of Agreement				
5. Month of first approval of collaboration agreement (<i>mm/yyyy</i>)	<input type="text"/>				
6. Total Period of agreement (<i>in case of technical collaboration</i>)	<table border="1"> <tr> <td>Years:</td> <td>No. of Years</td> <td>Months:</td> <td>Months</td> </tr> </table>	Years:	No. of Years	Months:	Months
Years:	No. of Years	Months:	Months		
7. Type of assets transferred (<i>select option</i>)	Select: Type of Asset				
8a) Rate of royalty, if any (<i>in %</i>)	<input type="text"/>				
8b) How is the Royalty payable? (<i>select option</i>)	Select: Royalty Payable				
9a) Amount of Lump sum/technical fees, if any, (<i>Amt in Rs '000</i>)	<input type="text"/>				
9b) How is Lump-sum/ Technical fees payable? (<i>select option</i>)	Select: Lump Sum/ Technical Fees				
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select				
10b) <i>If Yes, please Specify.</i>	<input type="text"/>				
11a) Whether there are any export restrictive clauses in the agreement (<i>see Note 8</i>) ?	Select				
11b) <i>If Yes, please Specify.</i>	<input type="text"/>				
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions				
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select				

Agreement-6

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator *(select option)*
3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*
4. Type of Collaboration Agreement *(select option)*
5. Month of first approval of collaboration agreement *(mm/yyyy)*
6. Total Period of agreement *(in case of technical collaboration)*
7. Type of assets transferred *(select option)*

Select: Country			
Select			
Select: Type of Agreement			
Years:	No. of Years	Months:	Months
Select: Type of Asset			

- 8a) Rate of royalty, if any *(in %)*
- 8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable			

- 9a) Amount of Lump sum/technical fees, if any, *(Amt in Rs '000)*
- 9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees			

- 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?
- 10b) *If Yes, please Specify.*

Select			

- 11a) Whether there are any export restrictive clauses in the agreement *(see Note 8) ?*

Select			
--------	--	--	--

- 11b) *If Yes, please Specify.*

--	--	--	--

12. Other restrictions imposed by Foreign Collaborator
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions			
Select			

Agreement-7

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator *(select option)*
3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*
4. Type of Collaboration Agreement *(select option)*
5. Month of first approval of collaboration agreement *(mm/yyyy)*
6. Total Period of agreement *(in case of technical collaboration)*
7. Type of assets transferred *(select option)*

Select: Country			
Select			
Select: Type of Agreement			
Years:	No. of Years	Months:	Months
Select: Type of Asset			

- 8a) Rate of royalty, if any *(in %)*
- 8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable			

- 9a) Amount of Lump sum/technical fees, if any, *(Amt in Rs '000)*
- 9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees			

- 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?
- 10b) *If Yes, please Specify.*

Select			

- 11a) Whether there are any export restrictive clauses in the agreement *(see Note 8) ?*

Select			
--------	--	--	--

11b) If Yes, please Specify.

12. Other restrictions imposed by Foreign Collaborator

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Agreement-8

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

4. Type of Collaboration Agreement *(select option)*

5. Month of first approval of collaboration agreement *(mm/yyyy)*

6. Total Period of agreement *(in case of technical collaboration)*

Years:	No. of Years	Months:	Months
--------	--------------	---------	--------

7. Type of assets transferred *(select option)*

8a) Rate of royalty, if any *(in %)*

8b) How is the Royalty payable? *(select option)*

9a) Amount of Lump sum/technical fees, if any, *(Amt in Rs '000)*

9b) How is Lump-sum/ Technical fees payable? *(select option)*

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) If Yes, please Specify.

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8) ?*

11b) If Yes, please Specify.

12. Other restrictions imposed by Foreign Collaborator

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Agreement-9

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

4. Type of Collaboration Agreement *(select option)*

5. Month of first approval of collaboration agreement *(mm/yyyy)*

6. Total Period of agreement *(in case of technical collaboration)*

Years:	No. of Years	Months:	Months
--------	--------------	---------	--------

7. Type of assets transferred *(select option)*

8a) Rate of royalty, if any *(in %)*

8b) How is the Royalty payable? *(select option)*

9a) Amount of Lump sum/technical fees, if any, *(Amt in Rs '000)*

9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

Select

10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8)* ?

Select

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

Select: Other Restrictions

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

Agreement-10

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

Select: Country

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

Select

4. Type of Collaboration Agreement *(select option)*

Select: Type of Agreement

5. Month of first approval of collaboration agreement *(mm/yyyy)*

6. Total Period of agreement *(in case of technical collaboration)*

Years: No. of Years Months: Months

7. Type of assets transferred *(select option)*

Select: Type of Asset

8a) Rate of royalty, if any *(in %)*

8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, *(Amt in Rs '000)*

9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

Select

10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8)* ?

Select

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

Select: Other Restrictions

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

Agreement-11

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

Select: Country

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

Select

4. Type of Collaboration Agreement *(select option)*

Select: Type of Agreement

5. Month of first approval of collaboration agreement (mm/yyyy)					
6. Total Period of agreement (in case of technical collaboration)	<table border="1"> <tr> <td>Years:</td> <td>No. of Years</td> <td>Months:</td> <td>Months</td> </tr> </table>	Years:	No. of Years	Months:	Months
Years:	No. of Years	Months:	Months		
7. Type of assets transferred (select option)	Select: Type of Asset				
8a) Rate of royalty, if any (in %)					
8b) How is the Royalty payable? (select option)	Select: Royalty Payable				
9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)					
9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees				
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select				
10b) If Yes, please Specify.					
11a) Whether there are any export restrictive clauses in the agreement (see Note 8) ?	Select				
11b) If Yes, please Specify.					
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions				
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select				

Agreement-12

1. Name of the Foreign Collaborator					
2. Country of the Foreign Collaborator (select option)	Select: Country				
3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)	Select				
4. Type of Collaboration Agreement (select option)	Select: Type of Agreement				
5. Month of first approval of collaboration agreement (mm/yyyy)					
6. Total Period of agreement (in case of technical collaboration)	<table border="1"> <tr> <td>Years:</td> <td>No. of Years</td> <td>Months:</td> <td>Months</td> </tr> </table>	Years:	No. of Years	Months:	Months
Years:	No. of Years	Months:	Months		
7. Type of assets transferred (select option)	Select: Type of Asset				
8a) Rate of royalty, if any (in %)					
8b) How is the Royalty payable? (select option)	Select: Royalty Payable				
9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)					
9b) How is Lump-sum/ Technical fees payable? (select option)	Select: Lump Sum/ Technical Fees				
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select				
10b) If Yes, please Specify.					
11a) Whether there are any export restrictive clauses in the agreement (see Note 8) ?	Select				
11b) If Yes, please Specify.					
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions				
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select				

Agreement-13

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator *(select option)*
3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*
4. Type of Collaboration Agreement *(select option)*
5. Month of first approval of collaboration agreement *(mm/yyyy)*
6. Total Period of agreement *(in case of technical collaboration)*
7. Type of assets transferred *(select option)*

Select: Country			
Select			
Select: Type of Agreement			
Years:	No. of Years	Months:	Months
Select: Type of Asset			

- 8a) Rate of royalty, if any *(in %)*
- 8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable			

- 9a) Amount of Lump sum/technical fees, if any, *(Amt in Rs '000)*
- 9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees			

- 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?
- 10b) *If Yes, please Specify.*

Select			

- 11a) Whether there are any export restrictive clauses in the agreement *(see Note 8) ?*

Select			
--------	--	--	--

- 11b) *If Yes, please Specify.*

--	--	--	--

12. Other restrictions imposed by Foreign Collaborator
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions			
Select			

Agreement-14

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator *(select option)*
3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*
4. Type of Collaboration Agreement *(select option)*
5. Month of first approval of collaboration agreement *(mm/yyyy)*
6. Total Period of agreement *(in case of technical collaboration)*
7. Type of assets transferred *(select option)*

Select: Country			
Select			
Select: Type of Agreement			
Years:	No. of Years	Months:	Months
Select: Type of Asset			

- 8a) Rate of royalty, if any *(in %)*
- 8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable			

- 9a) Amount of Lump sum/technical fees, if any, *(Amt in Rs '000)*
- 9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees			

- 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?
- 10b) *If Yes, please Specify.*

Select			

- 11a) Whether there are any export restrictive clauses in the agreement *(see Note 8) ?*

Select			
--------	--	--	--

11b) If Yes, please Specify.

12. Other restrictions imposed by Foreign Collaborator

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Agreement-15

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

4. Type of Collaboration Agreement *(select option)*

5. Month of first approval of collaboration agreement *(mm/yyyy)*

6. Total Period of agreement *(in case of technical collaboration)*

Years:	No. of Years	Months:	Months
--------	--------------	---------	--------

7. Type of assets transferred *(select option)*

8a) Rate of royalty, if any *(in %)*

8b) How is the Royalty payable? *(select option)*

9a) Amount of Lump sum/technical fees, if any, *(Amt in Rs '000)*

9b) How is Lump-sum/ Technical fees payable? *(select option)*

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) If Yes, please Specify.

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8) ?*

11b) If Yes, please Specify.

12. Other restrictions imposed by Foreign Collaborator

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Agreement-16

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

4. Type of Collaboration Agreement *(select option)*

5. Month of first approval of collaboration agreement *(mm/yyyy)*

6. Total Period of agreement *(in case of technical collaboration)*

Years:	No. of Years	Months:	Months
--------	--------------	---------	--------

7. Type of assets transferred *(select option)*

8a) Rate of royalty, if any *(in %)*

8b) How is the Royalty payable? *(select option)*

9a) Amount of Lump sum/technical fees, if any, *(Amt in Rs '000)*

9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

Select

10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8)* ?

Select

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

Select: Other Restrictions

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

Agreement-17

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

4. Type of Collaboration Agreement *(select option)*

5. Month of first approval of collaboration agreement *(mm/yyyy)*

6. Total Period of agreement *(in case of technical collaboration)*

7. Type of assets transferred *(select option)*

Select: Country

Select

Select: Type of Agreement

Years:	No. of Years	Months:	Months
--------	--------------	---------	--------

Select: Type of Asset

8a) Rate of royalty, if any *(in %)*

8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, *(Amt in Rs '000)*

9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

Select

10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8)* ?

Select

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

Select: Other Restrictions

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

Agreement-18

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

4. Type of Collaboration Agreement *(select option)*

Select: Country

Select

Select: Type of Agreement

5. Month of first approval of collaboration agreement (<i>mm/yyyy</i>)	<input type="text"/>				
6. Total Period of agreement (<i>in case of technical collaboration</i>)	<table border="1"> <tr> <td>Years:</td> <td>No. of Years</td> <td>Months:</td> <td>Months</td> </tr> </table>	Years:	No. of Years	Months:	Months
Years:	No. of Years	Months:	Months		
7. Type of assets transferred (<i>select option</i>)	Select: Type of Asset				
8a) Rate of royalty, if any (<i>in %</i>)	<input type="text"/>				
8b) How is the Royalty payable? (<i>select option</i>)	Select: Royalty Payable				
9a) Amount of Lump sum/technical fees, if any, (<i>Amt in Rs '000</i>)	<input type="text"/>				
9b) How is Lump-sum/ Technical fees payable? (<i>select option</i>)	Select: Lump Sum/ Technical Fees				
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select				
10b) <i>If Yes, please Specify.</i>	<input type="text"/>				
11a) Whether there are any export restrictive clauses in the agreement (<i>see Note 8</i>) ?	Select				
11b) <i>If Yes, please Specify.</i>	<input type="text"/>				
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions				
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select				

Agreement-19

1. Name of the Foreign Collaborator	<input type="text"/>				
2. Country of the Foreign Collaborator (<i>select option</i>)	Select: Country				
3. Is Foreign Collaborator related to foreign parent of the company? (<i>for technical collaboration</i>)	Select				
4. Type of Collaboration Agreement (<i>select option</i>)	Select: Type of Agreement				
5. Month of first approval of collaboration agreement (<i>mm/yyyy</i>)	<input type="text"/>				
6. Total Period of agreement (<i>in case of technical collaboration</i>)	<table border="1"> <tr> <td>Years:</td> <td>No. of Years</td> <td>Months:</td> <td>Months</td> </tr> </table>	Years:	No. of Years	Months:	Months
Years:	No. of Years	Months:	Months		
7. Type of assets transferred (<i>select option</i>)	Select: Type of Asset				
8a) Rate of royalty, if any (<i>in %</i>)	<input type="text"/>				
8b) How is the Royalty payable? (<i>select option</i>)	Select: Royalty Payable				
9a) Amount of Lump sum/technical fees, if any, (<i>Amt in Rs '000</i>)	<input type="text"/>				
9b) How is Lump-sum/ Technical fees payable? (<i>select option</i>)	Select: Lump Sum/ Technical Fees				
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select				
10b) <i>If Yes, please Specify.</i>	<input type="text"/>				
11a) Whether there are any export restrictive clauses in the agreement (<i>see Note 8</i>) ?	Select				
11b) <i>If Yes, please Specify.</i>	<input type="text"/>				
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions				
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select				

Agreement-20

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator *(select option)*
3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*
4. Type of Collaboration Agreement *(select option)*
5. Month of first approval of collaboration agreement *(mm/yyyy)*
6. Total Period of agreement *(in case of technical collaboration)*
7. Type of assets transferred *(select option)*

Select: Country			
Select			
Select: Type of Agreement			
Years:	No. of Years	Months:	Months
Select: Type of Asset			

- 8a) Rate of royalty, if any *(in %)*
- 8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable			

- 9a) Amount of Lump sum/technical fees, if any, *(Amt in Rs '000)*
- 9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees			

- 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?
- 10b) *If Yes, please Specify.*

Select			

- 11a) Whether there are any export restrictive clauses in the agreement *(see Note 8) ?*

Select			
--------	--	--	--

- 11b) *If Yes, please Specify.*

--	--	--	--

12. Other restrictions imposed by Foreign Collaborator
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions			
Select			

Agreement-21

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator *(select option)*
3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*
4. Type of Collaboration Agreement *(select option)*
5. Month of first approval of collaboration agreement *(mm/yyyy)*
6. Total Period of agreement *(in case of technical collaboration)*
7. Type of assets transferred *(select option)*

Select: Country			
Select			
Select: Type of Agreement			
Years:	No. of Years	Months:	Months
Select: Type of Asset			

- 8a) Rate of royalty, if any *(in %)*
- 8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable			

- 9a) Amount of Lump sum/technical fees, if any, *(Amt in Rs '000)*
- 9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees			

- 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?
- 10b) *If Yes, please Specify.*

Select			

- 11a) Whether there are any export restrictive clauses in the agreement *(see Note 8) ?*

Select			
--------	--	--	--

11b) If Yes, please Specify.

12. Other restrictions imposed by Foreign Collaborator

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Agreement-22

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

4. Type of Collaboration Agreement *(select option)*

5. Month of first approval of collaboration agreement *(mm/yyyy)*

6. Total Period of agreement *(in case of technical collaboration)*

Years:	No. of Years	Months:	Months
--------	--------------	---------	--------

7. Type of assets transferred *(select option)*

8a) Rate of royalty, if any *(in %)*

8b) How is the Royalty payable? *(select option)*

9a) Amount of Lump sum/technical fees, if any, *(Amt in Rs '000)*

9b) How is Lump-sum/ Technical fees payable? *(select option)*

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) If Yes, please Specify.

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8) ?*

11b) If Yes, please Specify.

12. Other restrictions imposed by Foreign Collaborator

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Agreement-23

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

4. Type of Collaboration Agreement *(select option)*

5. Month of first approval of collaboration agreement *(mm/yyyy)*

6. Total Period of agreement *(in case of technical collaboration)*

Years:	No. of Years	Months:	Months
--------	--------------	---------	--------

7. Type of assets transferred *(select option)*

8a) Rate of royalty, if any *(in %)*

8b) How is the Royalty payable? *(select option)*

9a) Amount of Lump sum/technical fees, if any, *(Amt in Rs '000)*

9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

Select

10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8)* ?

Select

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

Select: Other Restrictions

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

Agreement-24

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

Select: Country

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

Select

4. Type of Collaboration Agreement *(select option)*

Select: Type of Agreement

5. Month of first approval of collaboration agreement *(mm/yyyy)*

6. Total Period of agreement *(in case of technical collaboration)*

Years: No. of Years Months: Months

7. Type of assets transferred *(select option)*

Select: Type of Asset

8a) Rate of royalty, if any *(in %)*

8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, *(Amt in Rs '000)*

9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

Select

10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8)* ?

Select

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

Select: Other Restrictions

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

Agreement-25

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

Select: Country

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

Select

4. Type of Collaboration Agreement *(select option)*

Select: Type of Agreement

5. Month of first approval of collaboration agreement (<i>mm/yyyy</i>)	<input type="text"/>				
6. Total Period of agreement (<i>in case of technical collaboration</i>)	<table border="1"> <tr> <td>Years:</td> <td>No. of Years</td> <td>Months:</td> <td>Months</td> </tr> </table>	Years:	No. of Years	Months:	Months
Years:	No. of Years	Months:	Months		
7. Type of assets transferred (<i>select option</i>)	Select: Type of Asset				
8a) Rate of royalty, if any (<i>in %</i>)	<input type="text"/>				
8b) How is the Royalty payable? (<i>select option</i>)	Select: Royalty Payable				
9a) Amount of Lump sum/technical fees, if any, (<i>Amt in Rs '000</i>)	<input type="text"/>				
9b) How is Lump-sum/ Technical fees payable? (<i>select option</i>)	Select: Lump Sum/ Technical Fees				
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select				
10b) <i>If Yes, please Specify.</i>	<input type="text"/>				
11a) Whether there are any export restrictive clauses in the agreement (<i>see Note 8</i>) ?	Select				
11b) <i>If Yes, please Specify.</i>	<input type="text"/>				
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions				
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select				

Agreement-26

1. Name of the Foreign Collaborator	<input type="text"/>				
2. Country of the Foreign Collaborator (<i>select option</i>)	Select: Country				
3. Is Foreign Collaborator related to foreign parent of the company? (<i>for technical collaboration</i>)	Select				
4. Type of Collaboration Agreement (<i>select option</i>)	Select: Type of Agreement				
5. Month of first approval of collaboration agreement (<i>mm/yyyy</i>)	<input type="text"/>				
6. Total Period of agreement (<i>in case of technical collaboration</i>)	<table border="1"> <tr> <td>Years:</td> <td>No. of Years</td> <td>Months:</td> <td>Months</td> </tr> </table>	Years:	No. of Years	Months:	Months
Years:	No. of Years	Months:	Months		
7. Type of assets transferred (<i>select option</i>)	Select: Type of Asset				
8a) Rate of royalty, if any (<i>in %</i>)	<input type="text"/>				
8b) How is the Royalty payable? (<i>select option</i>)	Select: Royalty Payable				
9a) Amount of Lump sum/technical fees, if any, (<i>Amt in Rs '000</i>)	<input type="text"/>				
9b) How is Lump-sum/ Technical fees payable? (<i>select option</i>)	Select: Lump Sum/ Technical Fees				
10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?	Select				
10b) <i>If Yes, please Specify.</i>	<input type="text"/>				
11a) Whether there are any export restrictive clauses in the agreement (<i>see Note 8</i>) ?	Select				
11b) <i>If Yes, please Specify.</i>	<input type="text"/>				
12. Other restrictions imposed by Foreign Collaborator	Select: Other Restrictions				
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?	Select				

Agreement-27

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator *(select option)*
3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*
4. Type of Collaboration Agreement *(select option)*
5. Month of first approval of collaboration agreement *(mm/yyyy)*
6. Total Period of agreement *(in case of technical collaboration)*
7. Type of assets transferred *(select option)*

- 8a) Rate of royalty, if any *(in %)*
- 8b) How is the Royalty payable? *(select option)*
- 9a) Amount of Lump sum/technical fees, if any, *(Amt in Rs '000)*
- 9b) How is Lump-sum/ Technical fees payable? *(select option)*

- 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?
- 10b) *If Yes, please Specify.*

- 11a) Whether there are any export restrictive clauses in the agreement *(see Note 8) ?*

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Country			
Select			
Select: Type of Agreement			
Years:	No. of Years	Months:	Months
Select: Type of Asset			
Select: Royalty Payable			
Select: Lump Sum/ Technical Fees			
Select			
Select			
Select: Other Restrictions			
Select			

Agreement-28

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator *(select option)*
3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*
4. Type of Collaboration Agreement *(select option)*
5. Month of first approval of collaboration agreement *(mm/yyyy)*
6. Total Period of agreement *(in case of technical collaboration)*
7. Type of assets transferred *(select option)*

- 8a) Rate of royalty, if any *(in %)*
- 8b) How is the Royalty payable? *(select option)*
- 9a) Amount of Lump sum/technical fees, if any, *(Amt in Rs '000)*
- 9b) How is Lump-sum/ Technical fees payable? *(select option)*

- 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?
- 10b) *If Yes, please Specify.*

- 11a) Whether there are any export restrictive clauses in the agreement *(see Note 8) ?*

Select: Country			
Select			
Select: Type of Agreement			
Years:	No. of Years	Months:	Months
Select: Type of Asset			
Select: Royalty Payable			
Select: Lump Sum/ Technical Fees			
Select			
Select			

11b) If Yes, please Specify.

12. Other restrictions imposed by Foreign Collaborator

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Agreement-29

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

4. Type of Collaboration Agreement *(select option)*

5. Month of first approval of collaboration agreement *(mm/yyyy)*

6. Total Period of agreement *(in case of technical collaboration)*

Years:	No. of Years	Months:	Months
--------	--------------	---------	--------

7. Type of assets transferred *(select option)*

8a) Rate of royalty, if any *(in %)*

8b) How is the Royalty payable? *(select option)*

9a) Amount of Lump sum/technical fees, if any, *(Amt in Rs '000)*

9b) How is Lump-sum/ Technical fees payable? *(select option)*

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) If Yes, please Specify.

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8) ?*

11b) If Yes, please Specify.

12. Other restrictions imposed by Foreign Collaborator

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Agreement-30

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

4. Type of Collaboration Agreement *(select option)*

5. Month of first approval of collaboration agreement *(mm/yyyy)*

6. Total Period of agreement *(in case of technical collaboration)*

Years:	No. of Years	Months:	Months
--------	--------------	---------	--------

7. Type of assets transferred *(select option)*

8a) Rate of royalty, if any *(in %)*

8b) How is the Royalty payable? *(select option)*

9a) Amount of Lump sum/technical fees, if any, *(Amt in Rs '000)*

9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

Select

10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8)* ?

Select

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

Select: Other Restrictions

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

Agreement-31

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

4. Type of Collaboration Agreement *(select option)*

5. Month of first approval of collaboration agreement *(mm/yyyy)*

6. Total Period of agreement *(in case of technical collaboration)*

7. Type of assets transferred *(select option)*

Select: Country

Select

Select: Type of Agreement

Years:	No. of Years	Months:	Months
--------	--------------	---------	--------

Select: Type of Asset

8a) Rate of royalty, if any *(in %)*

8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, *(Amt in Rs '000)*

9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

Select

10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8)* ?

Select

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

Select: Other Restrictions

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

Agreement-32

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

4. Type of Collaboration Agreement *(select option)*

Select: Country

Select

Select: Type of Agreement

5. Month of first approval of collaboration agreement (mm/yyyy)

6. Total Period of agreement (in case of technical collaboration)

7. Type of assets transferred (select option)

Years:	No. of Years	Months:	Months
Select: Type of Asset			

8a) Rate of royalty, if any (in %)

8b) How is the Royalty payable? (select option)

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)

9b) How is Lump-sum/ Technical fees payable? (select option)

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) If Yes, please Specify.

Select

11a) Whether there are any export restrictive clauses in the agreement (see Note 8) ?

11b) If Yes, please Specify.

Select

12. Other restrictions imposed by Foreign Collaborator

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions
Select

Agreement-33

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator (select option)

3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)

4. Type of Collaboration Agreement (select option)

5. Month of first approval of collaboration agreement (mm/yyyy)

6. Total Period of agreement (in case of technical collaboration)

7. Type of assets transferred (select option)

Select: Country			
Select			
Select: Type of Agreement			
Years:	No. of Years	Months:	Months
Select: Type of Asset			

8a) Rate of royalty, if any (in %)

8b) How is the Royalty payable? (select option)

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)

9b) How is Lump-sum/ Technical fees payable? (select option)

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) If Yes, please Specify.

Select

11a) Whether there are any export restrictive clauses in the agreement (see Note 8) ?

11b) If Yes, please Specify.

Select

12. Other restrictions imposed by Foreign Collaborator

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions
Select

Agreement-34

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator *(select option)*
3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*
4. Type of Collaboration Agreement *(select option)*
5. Month of first approval of collaboration agreement *(mm/yyyy)*
6. Total Period of agreement *(in case of technical collaboration)*
7. Type of assets transferred *(select option)*

Select: Country			
Select			
Select: Type of Agreement			
Years:	No. of Years	Months:	Months
Select: Type of Asset			

- 8a) Rate of royalty, if any *(in %)*
- 8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable			

- 9a) Amount of Lump sum/technical fees, if any, *(Amt in Rs '000)*
- 9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees			

- 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?
- 10b) *If Yes, please Specify.*

Select			

- 11a) Whether there are any export restrictive clauses in the agreement *(see Note 8) ?*

Select			
--------	--	--	--

- 11b) *If Yes, please Specify.*

--	--	--	--

12. Other restrictions imposed by Foreign Collaborator
13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions			
Select			

Agreement-35

1. Name of the Foreign Collaborator
2. Country of the Foreign Collaborator *(select option)*
3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*
4. Type of Collaboration Agreement *(select option)*
5. Month of first approval of collaboration agreement *(mm/yyyy)*
6. Total Period of agreement *(in case of technical collaboration)*
7. Type of assets transferred *(select option)*

Select: Country			
Select			
Select: Type of Agreement			
Years:	No. of Years	Months:	Months
Select: Type of Asset			

- 8a) Rate of royalty, if any *(in %)*
- 8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable			

- 9a) Amount of Lump sum/technical fees, if any, *(Amt in Rs '000)*
- 9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees			

- 10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?
- 10b) *If Yes, please Specify.*

Select			

- 11a) Whether there are any export restrictive clauses in the agreement *(see Note 8) ?*

Select			
--------	--	--	--

11b) If Yes, please Specify.

12. Other restrictions imposed by Foreign Collaborator

Select: Other Restrictions

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

Agreement-36

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator (select option)

Select: Country

3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)

Select

4. Type of Collaboration Agreement (select option)

Select: Type of Agreement

5. Month of first approval of collaboration agreement (mm/yyyy)

6. Total Period of agreement (in case of technical collaboration)

Years:	No. of Years	Months:	Months
--------	--------------	---------	--------

7. Type of assets transferred (select option)

Select: Type of Asset

8a) Rate of royalty, if any (in %)

8b) How is the Royalty payable? (select option)

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)

9b) How is Lump-sum/ Technical fees payable? (select option)

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

Select

10b) If Yes, please Specify.

11a) Whether there are any export restrictive clauses in the agreement (see Note 8) ?

Select

11b) If Yes, please Specify.

12. Other restrictions imposed by Foreign Collaborator

Select: Other Restrictions

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

Agreement-37

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator (select option)

Select: Country

3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)

Select

4. Type of Collaboration Agreement (select option)

Select: Type of Agreement

5. Month of first approval of collaboration agreement (mm/yyyy)

6. Total Period of agreement (in case of technical collaboration)

Years:	No. of Years	Months:	Months
--------	--------------	---------	--------

7. Type of assets transferred (select option)

Select: Type of Asset

8a) Rate of royalty, if any (in %)

8b) How is the Royalty payable? (select option)

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)

9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

Select

10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8)* ?

Select

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

Select: Other Restrictions

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

Agreement-38

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

Select: Country

Select

4. Type of Collaboration Agreement *(select option)*

Select: Type of Agreement

5. Month of first approval of collaboration agreement *(mm/yyyy)*

Years:

No. of Years

Months:

Months

6. Total Period of agreement *(in case of technical collaboration)*

Select: Type of Asset

7. Type of assets transferred *(select option)*

8a) Rate of royalty, if any *(in %)*

8b) How is the Royalty payable? *(select option)*

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, *(Amt in Rs '000)*

9b) How is Lump-sum/ Technical fees payable? *(select option)*

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

Select

10b) *If Yes, please Specify.*

11a) Whether there are any export restrictive clauses in the agreement *(see Note 8)* ?

Select

11b) *If Yes, please Specify.*

12. Other restrictions imposed by Foreign Collaborator

Select: Other Restrictions

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select

Agreement-39

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator *(select option)*

3. Is Foreign Collaborator related to foreign parent of the company? *(for technical collaboration)*

Select: Country

Select

Select: Type of Agreement

4. Type of Collaboration Agreement *(select option)*

5. Month of first approval of collaboration agreement (mm/yyyy)

6. Total Period of agreement (in case of technical collaboration)

7. Type of assets transferred (select option)

Years:	No. of Years	Months:	Months
Select: Type of Asset			

8a) Rate of royalty, if any (in %)

8b) How is the Royalty payable? (select option)

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)

9b) How is Lump-sum/ Technical fees payable? (select option)

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) If Yes, please Specify.

Select	

11a) Whether there are any export restrictive clauses in the agreement (see Note 8) ?

11b) If Yes, please Specify.

Select	

12. Other restrictions imposed by Foreign Collaborator

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions	
Select	

Agreement-40

1. Name of the Foreign Collaborator

2. Country of the Foreign Collaborator (select option)

3. Is Foreign Collaborator related to foreign parent of the company? (for technical collaboration)

4. Type of Collaboration Agreement (select option)

5. Month of first approval of collaboration agreement (mm/yyyy)

6. Total Period of agreement (in case of technical collaboration)

7. Type of assets transferred (select option)

Select: Country			
Select			
Select: Type of Agreement			
Years:	No. of Years	Months:	Months
Select: Type of Asset			

8a) Rate of royalty, if any (in %)

8b) How is the Royalty payable? (select option)

Select: Royalty Payable

9a) Amount of Lump sum/technical fees, if any, (Amt in Rs '000)

9b) How is Lump-sum/ Technical fees payable? (select option)

Select: Lump Sum/ Technical Fees

10a) Does the agreement provide for exclusive right to the Indian company in respect of know-how/patents/trademarks?

10b) If Yes, please Specify.

Select	

11a) Whether there are any export restrictive clauses in the agreement (see Note 8) ?

11b) If Yes, please Specify.

Select	

12. Other restrictions imposed by Foreign Collaborator

13. Whether the use of technology imported through the agreement is allowed after the expiry of agreement?

Select: Other Restrictions	
Select	

[<< Go to 'Part-I and II '](#)

[Go to 'Declaration' >>](#)

[<< Go to SEC-II](#)

Declaration

Section Number	Validation points for confirmation	Select (Yes/No/NA)
Part - I		
Block-1.1	Company name, CIN Number, email id, etc are entered correctly and in correct format	Select
Block-1.2	Contact details are entered correctly	Select
Part - II		
Block-2	Foreign participation in equity capital can not be more than total equity capital	Select
Block-2 (1)	If 'Total equity capital (paid-up)' is provided then 'Foreign participation in equity capital' can not be zero	Select
Block-3	Sum of values in Block-3 can not be more than 'Foreign participation in equity capital' of Block 2	Select
Block-7 (7.1.1)	Imports from parent associate/collaborator can not be more than total value of imports	Select
Block-7 (7.1.2)	Imports under collaboration arrangement can not be more than total value of imports	Select
Block-7 (7.2.1.1)	Exports of good produced under foreign collaboration agreements' can not be more than 'Export of good'.	Select
Block-7 (7.2.1.2)	Exports to/ on behalf of/ through foreign collaborator/associate' can not be more than 'Export of good'.	Select
Block-7 (7.2.2.1)	Export to foreign collaborator/associate' can not be more than 'Export of services and other foreign exchange Earnings'.	Select
Part - III		
All	All mandatory values must be provided.	Select
Agreement.8a	Rate of Royalty percentage can be 0 to 100.	Select

I hereby declare that the information given in this return is complete and correct to the best of my knowledge and belief.

i. Name in Full

ii. Designation

iii. Email ID:

iv. Date:

Survey form is complete. Now you can submit the form by email to the email id fcs@rbi.org.in

List

Organisation Type	Country	NIC Code
Public Sector Undertaking	AFGHANISTAN	1
Joint Stock company (Public/Private Limited)	ALBANIA	2
Partnership concern	ALGERIA	3
Proprietary concern	ANDORA	5
Others	ANGOLA	6
	ARGENTINA	7
	ARMENIA	8
	ARUBA	9
	AUSTRALIA	10
	AUSTRIA	11
	AMERICAL SAMOA	12
	ANTIGUA & BARUDA	13
	ASIAN CLEARING UNION	14
	AZARBAIJAN	15
	BAHAMA ISLANDS	16
	BAHRAIN	17
	BANGLADESH	18
	BARBADOS	19
	BELGIUM	20
	BELIZE	21
	BENIN	22
	BERMUDA	23
	BHUTAN	24
	BOLIVIA	25
	BOTSWANA	26
	BRAZIL	27
	BRUNEI	28
	BULGARIA	29
	BURUNDI	30
	BELARUS	31
	BENIN	32
	BOSNIA-HERZEGOVINA	33
	BURKINA FASO	35
	CAMEROON REP.	36
	CANADA	37
	CANARY ISLANDS	38
	CAYMAN ISLANDS	39
	CENTRAL AFRICAN REP.	41
	CHILE	42
	CHINA(MAINLAND) PEOPLES REP.	43
	COLOMBIA	45

CONGO	46
CONGO KINSHASA	47
COOK ISLANDS	49
COSTA RICA	50
CUBA	51
CYPRUS	52
CZECH REP.	53
CAMBODIA	55
CAMEROON REPUBLIC	56
CAPE VERDE	58
CENTRAL AFRICAN REPUBLIC	59
CHAD	60
COMBODIA	61
COTE D'IVOIRE	62
CROATIA	63
CZECH REPUBLIC	64
DENMARK	65
DJIBOUTI REP.	66
DOMINICA	68
DOMINICAN REP.	69
EAST TIMOR	70
ECUADOR	71
EGYPT	72
EL SALVADOR	73
EQUATORIAL GUINEA	74
EQUATORIAL GUINEA	75
ESTONIA	77
ETHIOPIA	78
EUROPEAN MONETARY SYSTEM	79
EUROPEAN UNION	80
FALKLAND ISLANDS	81
FIJI ISLANDS	82
FINLAND	84
FRANCE	85
FRENCH GUIANA	86
FRENCH POLYNESIA	88
GUINEA-BISSAU	90
GABON	91
GAMBIA	92
GEORGIA	93
GERMANY	94
GHANA	95
GIBRALTAR	96
GREECE	97
GREENLAND	98

GRENADA
GUADELOUPE
GUAM
GUATEMALA
GUERNSEY
GUYANA
HAITI
HONDURAS REP.
HONG KONG
HUNGARY
ICELAND
INDONESIA
INTERNATIONAL ORGANISATION
IRAN
IRAQ
IRELAND
ISLE OF MAN
ISRAEL
ITALY
JAMAICA
JAPAN
JERSEY
JORDAN
KAZAKSTAN
KIRIBATI
KAZAKSTAN
KENYA
KOREA (NORTH)
KOREA (SOUTH)
KUWAIT
KYRGYZSTAN
LAO PEOPLES' DEM. REP. (LAOS)
LATVIA
LEBANON
LESOTHO
LIBERIA
LIBYA
LIECHTENSTEIN
LITHUANIA
LUXEMBOURG
MACAO
MALDIVES
MARTINIQUE
MACEDONIA
MADAGASCAR DEM. REPUBLIC

MALAWI
MALAYSIA
MALI
MALTA
MARSHALL ISLANDS
MAURITANIA
MAURITIUS
MEXICO
MOLDOVA
MONACO
MONOGOLIA
MONTSERRAT
MOROCCO
MOZAMBIQUE
MYANMAR
NAURU
NAMIBIA
NEPAL
NETHERLANDS
NETHERLANDS ANTILLES
NEW CALEDONIA
NEW ZEALAND
NICARAGUA
NIGER
NIGERIA
NO SPECIFIC COUNTRY
NORWAY
OMAN, SULTANATE OF
PAPUA NEW GUINEA
PAKISTAN
PALAU
PANAMA
PANAMA CANAL ZONE
PARAGUAY
PERU
PHILIPPINES
POLAND
PORTUGAL
PUERTO RICO
QATAR
REUNION
ROMANIA
RUSSIA
RUSSIA
RWANDA

SERBIA
SAN TOME AND PRINCIPE
SAUDI ARABIA
SENEGAL
SEYCHELLES
SIERRA LEONE
SINGAPORE
SLOVENIA
SOLOMON ISLANDS
SOMALI REPUBLIC
SOUTH AFRICA
SPAIN
SRI LANKA
ST. HELENA
ST. KITTS AND NEVIS
ST. LUCIA
ST. VINCENT
ST. VINCENT & GRENADINES
SUDAN
SURINAM
SWAZILAND
SWEDEN
SWITZERLAND
SYRIAN ARAB REP.
TAIWAN
TURKS AND CAICOS ISLANDS
TAJKISTAN
TANZANIA
THAILAND
TOGO REPUBLIC
TONGA ISLANDS
TRINIDAD AND TOBAGO
TUNISIA
TURKEY
TURKMENISTAN
U.S.A.
UK VIRGIN ISLANDS
UNDEFINED
US VIRGIN ISLAND
UGANDA
UKRAINE
UNITED ARAB EMIRATES
UNITED KINGDOM
URUGUAY
UZBEKISTAN

VANUATU
VATICAN CITY ISLAND
VENEZUELA
VIETNAM
WESTERN SAMOA
YEMEN
YEMEN DEMOCRATIC REPB.
YUGOSLAVIAN
ZAIRE
ZAMBIA
ZIMBABWE

National Industrial Classification Code (2-digit)

Crop and animal production, hunting and related service activities
Forestry and logging
Fishing and aquaculture
Mining of coal and lignite
Extraction of crude petroleum and natural gas
Mining of metal ores
Other mining and quarrying
Mining support service activities
Manufacture of food products
Manufacture of beverages
Manufacture of tobacco products
Manufacture of textiles
Manufacture of wearing apparel
Manufacture of leather and related products
Manufacture of wood and products of wood and cork, except furniture
Manufacture of paper and paper products
Printing and reproduction of recorded media
Manufacture of coke and refined petroleum products
Manufacture of chemicals and chemical products
Manufacture of pharmaceuticals, medicinal chemical and botanical products
Manufacture of rubber and plastics products
Manufacture of other non-metallic mineral products
Manufacture of basic metals
Manufacture of fabricated metal products, except machinery and equipment
Manufacture of computer, electronic and optical products
Manufacture of electrical equipment
Manufacture of machinery and equipment n.e.c.
Manufacture of motor vehicles, trailers and semi-trailers
Manufacture of other transport equipment
Manufacture of furniture
Other manufacturing
Repair and installation of machinery and equipment
Electricity, gas, steam and air conditioning supply
Water collection, treatment and supply
Sewerage
Waste collection, treatment and disposal activities; materials recovery
Remediation activities and other waste management services
Construction of buildings
Civil engineering
Specialized construction activities
Wholesale and retail trade and repair of motor vehicles and motorcycles

Wholesale trade, except of motor vehicles and motorcycles
Retail trade, except of motor vehicles and motorcycles
Land transport and transport via pipelines
Water transport
Air transport
Warehousing and support activities for transportation
Postal and courier activities
Accommodation
Food and beverage service activities
Publishing activities
Motion picture, video and television programme production, sound recording and music publishing activities
Broadcasting and programming activities
Telecommunications
Computer programming, consultancy and related activities
Information service activities
Financial service activities, except insurance and pension funding
Insurance, reinsurance and pension funding, except compulsory social security
Other financial activities
Real estate activities
Legal and accounting activities
Activities of head offices; management consultancy activities
Architecture and engineering activities; technical testing and analysis
Scientific research and development
Advertising and market research
Other professional, scientific and technical activities
Veterinary activities
Rental and leasing activities
Employment activities
Travel agency, tour operator and other reservation service activities
Security and investigation activities
Services to buildings and landscape activities
Office administrative, office support and other business support activities
Public administration and defence; compulsory social security
Education
Human health activities
Social work activities without accommodation
Creative, arts and entertainment activities
Libraries, archives, museums and other cultural activities
Gambling and betting activities
Sports activities and amusement and recreation activities
Activities of membership organizations
Repair of computers and personal and household goods
Other personal service activities
Activities of households as employers of domestic personnel
Undifferentiated goods- and services-producing activities of private households for own use

